

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item No. 24**

**IA Nos. 151/2021, 639/2021, 648/2021,  
434/2022, 754/2022, 1228/2022,  
1229/2022, 1230/2022, 1629/2022,  
1630/2022**

**In**

**CP (IB) No. 211/Chd/Hry/2021**

**Under Sections 9, 12, (3), 30(5),  
19(2) & 60(5) & 43, 45 & 66 IBC  
2016**

**In the matter of:-**

Signify Innovations India Ltd.

.....Petitioner

Vs.

Eon Electric Ltd.

..... Respondent

**Present through Video Conferencing:**

Mr. Hitendra Nath, Advocate for the applicant in IA No. 1630/2022  
Ms Anushree Malaviya, Advocate for respondent in IA No 639/ 2021.  
Mr. Kaustubh Sinha with Mr. Varun Dutta, Advocates for EESL in IA  
648/ 2021.  
Mr. Abhishek Anand and Mr. Viren Sharma, Advocates for Resolution  
Professional.  
Mr. Anand Chibbar, Senior Advocate with Mr. Vaibhav Sahni, Advocate  
for respondents No. 1 & 2 in IA No. 151/2021.

**IA Nos. 151/2021**

Learned counsel for the applicant is directed to send an e-mail  
crystalizing all the requirements regarding the information already sought to the  
respondents and place the same on record with an affidavit within three days.  
Respondent is directed to supply the information sought by the applicant within  
three weeks time. With these directions this IA is disposed of with liberty to the

applicant to approach this bench, if the information sought are not submitted or furnished by the respondent, within the stipulated time.

**IA No. 639/2021**

Heard. Pleadings completed. Written submissions already filed. Order reserved.

**IA No. 648/2021**

This application is filed against the Bank for release of bank guarantee. The learned counsel for the RP is directed to furnish a rejoinder, if any, within two weeks. List the application for final hearing on 25.01.2023.

**IA No. 434/2022**

This is an application under Section 66 of the Code filed by the RP. Notice be issued; collected and served by the applicant. The learned counsel for the RP is directed to submit compliance affidavit of service of notice within two weeks. Reply to the same be furnished within two weeks with a copy in advance to the counsel opposite. List on 25.01.2023.

**IA NO. 754/2022**

This IA is wrongly listed. It was disposed of earlier vide order dated 22.07.2022.

**IA No. 1228/2022**

This IA is filed under Section 45 of the Code praying for issuance of notice to the respondent. Heard. Issue notice of this application to the respondent. The applicant shall collect the notices from the Registry and send the same by speed post as well as by e-mail, if available, immediately to the respondent at their registered address attaching therewith copy of the application and the entire paper book and the copy of this order.

In case, the service of speed post on the aforesaid respondent is not effected, the applicant shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area.

The applicant shall file affidavit of service supported by postal receipt, tracking report, paper clippings and copy of e-mail within two weeks.

Reply be filed within two weeks after receipt of notice with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite.

List on 25.01.2023.

**IA No. 1229/2022**

This IA is filed by RP under Section 66 of the Code. Heard. Issue notice of this application to the respondent. The applicant shall collect the notices from the Registry and send the same by speed post as well as by e-mail, if available, immediately to the respondent at their registered address attaching therewith copy of the application and the entire paper book and the copy of this order.

In case, the service of speed post on the aforesaid respondent is not effected, the applicant shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area.

The applicant shall file affidavit of service supported by postal receipt, tracking report, paper clippings and copy of e-mail within two weeks.

Reply be filed within two weeks after receipt of notice with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite. List on 25.01.2023.

**IA No. 1230/2022**

It is wrongly mentioned in the cause list as 1230/20 whereas it is actually 1230/22. This IA is filed by RP under Section 43 of the Code. Heard. Issue notice of this application to the respondent. The applicant shall collect the notices from the Registry and send the same by speed post as well as by e-mail, if available, immediately to the respondent at their registered address attaching therewith copy of the application and the entire paper book and the copy of this order.

In case, the service of speed post on the aforesaid respondent is not effected, the applicant shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area.

The applicant shall file affidavit of service supported by postal receipt, tracking report, paper clippings and copy of e-mail within two weeks.

Reply be filed within two weeks after receipt of notice with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite.

List on 25.01.2023.

**IA No. 1629/22**

The learned counsel for the RP is directed to file the convenience proforma in respect of resolution plan within two weeks. Learned counsel for the RP may share a copy of this application with the suspended board of directors for the purpose stated above. List on 25.01.2023.

**IA 1630/2022**

This application is filed by operational creditor whose claim has not been considered in the resolution plan. Learned counsel for the RP is present today and ready to accept the notice. He is directed to file the reply within three weeks with a copy to the counsel opposite. List on 25.01.2023.

Sd/-

**(Subrata Kumar Dash)  
Member (Technical)**

Sd/-

**(Harnam Singh Thakur)  
Member (Judicial)**

November 25, 2022  
VN